

BEFORE THE NATIONAL GREEN TRIBUNAL

SITTING AT PUNE

APPLICATION NO. 115 OF 2023

Santoshkumar Tribhuandatt Pandey)...Applicant

Versus

Highland Builders and Developers & Ors.)...Respondents

ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF OF

RESPONDENT NO. 2

I, Sanjay Lalchand Agrawal, Age 52 Yrs., Occ. Executive Engineer, Town Planning Department, Nashik Municipal Corporation, Nashik, do hereby state and declare on solemn affirmation as under:

1. The Respondent No.2 has filed their affidavit in reply in this application on 20.05.2023. The Hon'ble Tribunal by their order dated 22.05.2023 has directed respondent No.2 to file their reply with respect of soil refilled in Survey No. 57,


Registrar
District & Sessions Court
Nashik

Hissa No. 1, 5 & 7 (in the red flood line of Godavari river)
admeasuring 10333 m³.

2. In pursuance of the said directions, respondent hereby states that the said excavated material has been removed by respondent No.1 from the Red flood line of Godavari River & the reservation land belonging to respondent. The respondent No. 1 by their letter dated 18.07.2023 informed the same to respondent No.2 and produced the photographs dated 12.01.2023 showing the material stacked at site. The three photographs taken through GPS Snap Camera dated 18.07.2023 showing that the entire material have been shifted and refilled in constructed site.

3. The respondent No. 2 after the said letter, has personally visited the site and verified the same. I say and submit that, at present, there is no material stacked either in red line or blue line demarcated at site and reserved land belonging to respondent No.2. The letter of respondent No.1, 3 photographs dt. 12-1-2023 & 3 Photographs showing the site dt. 18-7-2023 are produced on record Exh. R-17

Solemnly affirmed at Nashik at Nashik this 4th day of August
2023


Respondent No. 2

VERIFICATION

I Shri Sanjay Lalchand Agrawal, Executive Engineer, Town
Planning Department, NMC, Nashik, do hereby state on solemn
affirmation that whatever is stated in the foregoing paragraphs
is true and correct and as per the record available in our office.

Place: Nashik.

Dated 4th day of August 202


Respondent No. 2

I know respondent No.2

And he is the same


Adv. Dr. Sudhir Kotwal

Solemnly affirmed before me by
by Shri Sanjay Lalchand Agrawal
Who is Identified before me by
Shri Adv. Sudhir Kotwal - T.P.O.
Whom I Personally know.....
Dt. Nashik


Registrar
District & Sessions Court
Nashik


Registrar
Sessions Court
Nashik

दिनांक : १८/०७/२०२३

प्रति,
नगर रचना विभाग,
नाशिक महानगर पालिका,
नाशिक.

विषय : मौजे आनंदवल्ली सर्वे नं. ५९/१/१/ब , ५९/१/१/क व ५९/१/३/१ येथील बांधकामा
बाबत प्राप्त तक्रारी विषयक खुलासा करणे बाबत..

मा. महोदय,

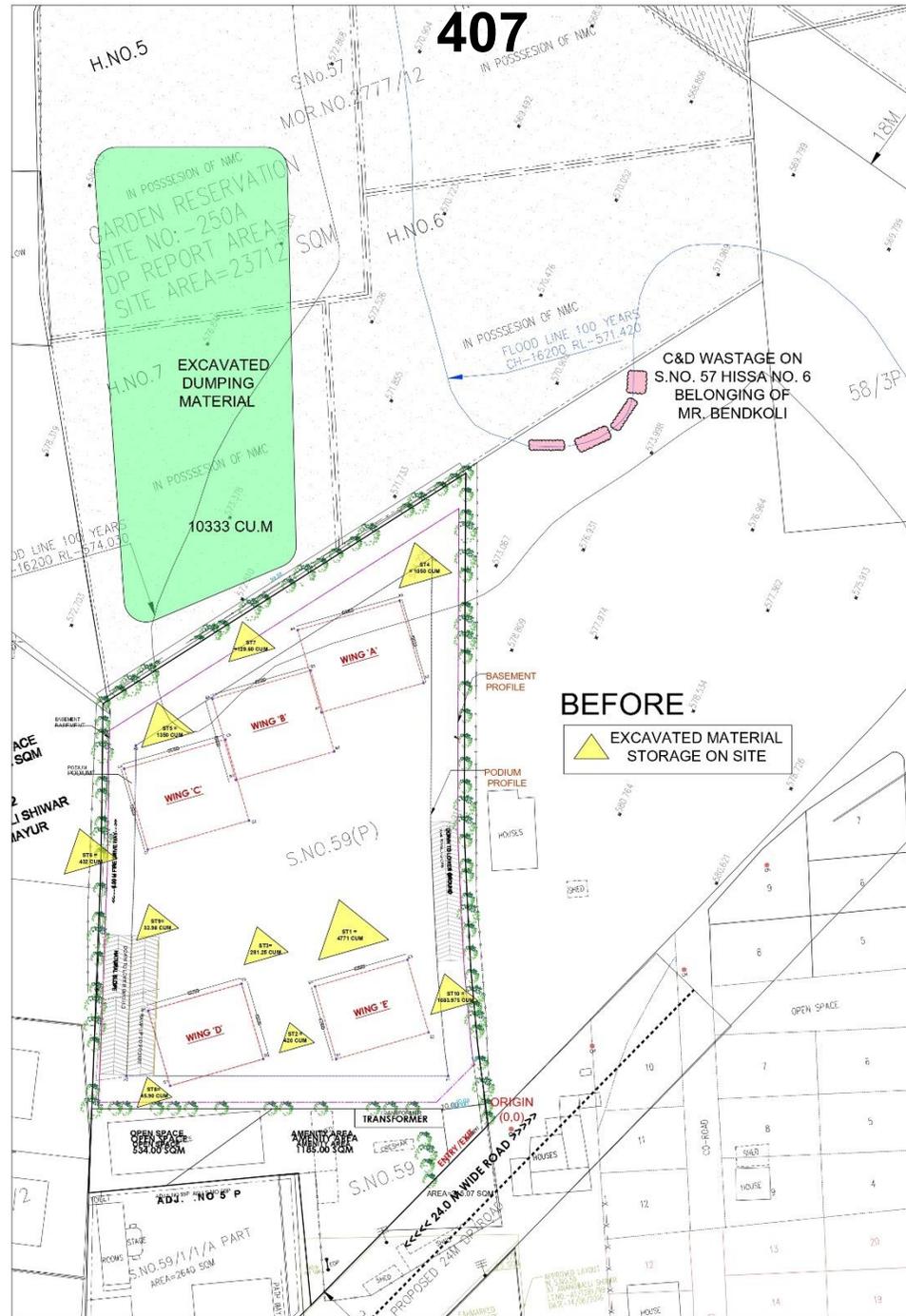
उपरोक्त संदर्भिय विषयान्वये मौजे आनंदवल्ली शिवारातील सर्वे नं. ५९/१/१/ब , ५९/१/१/क व ५९/१/३/१ या जमिनीच्या क्षेत्रामध्ये संदर्भ क्रं. १ व संदर्भ क्रं. २ अन्वये बांधकाम परवानगी मंजूरी देण्यात आलेली असून सदर संदर्भ क्रं. ३, ४ व ५ अन्वये तक्रारी आम्हांस प्राप्त झालेल्या आहेत.

आमच्या या जागेवरील खोदकाम चालू असतांना त्यातून निघालेली माती व मुरुम हे आम्ही मागील जागेवर तात्पुरत्या स्वरूपात साठविलेले होते की जे आम्ही पुन्हा आमच्या जागेवर नेणार होतो परंतु दि. १२/१/२०२३ रोजी आम्हाला नासिक महानगरपालिका येथुन नोटीस (जा.क्रं./ नविवि/वशि/१६/२०२३) बजावण्यात आलेली होती त्या अनुषंगाने आम्ही साठविलेली माती व मुरुम आमच्या जागेवर पुन्हा एकत्रित केलेली आहे. व मागील जागा पुर्णपणे रिकामी केलेली आहे.

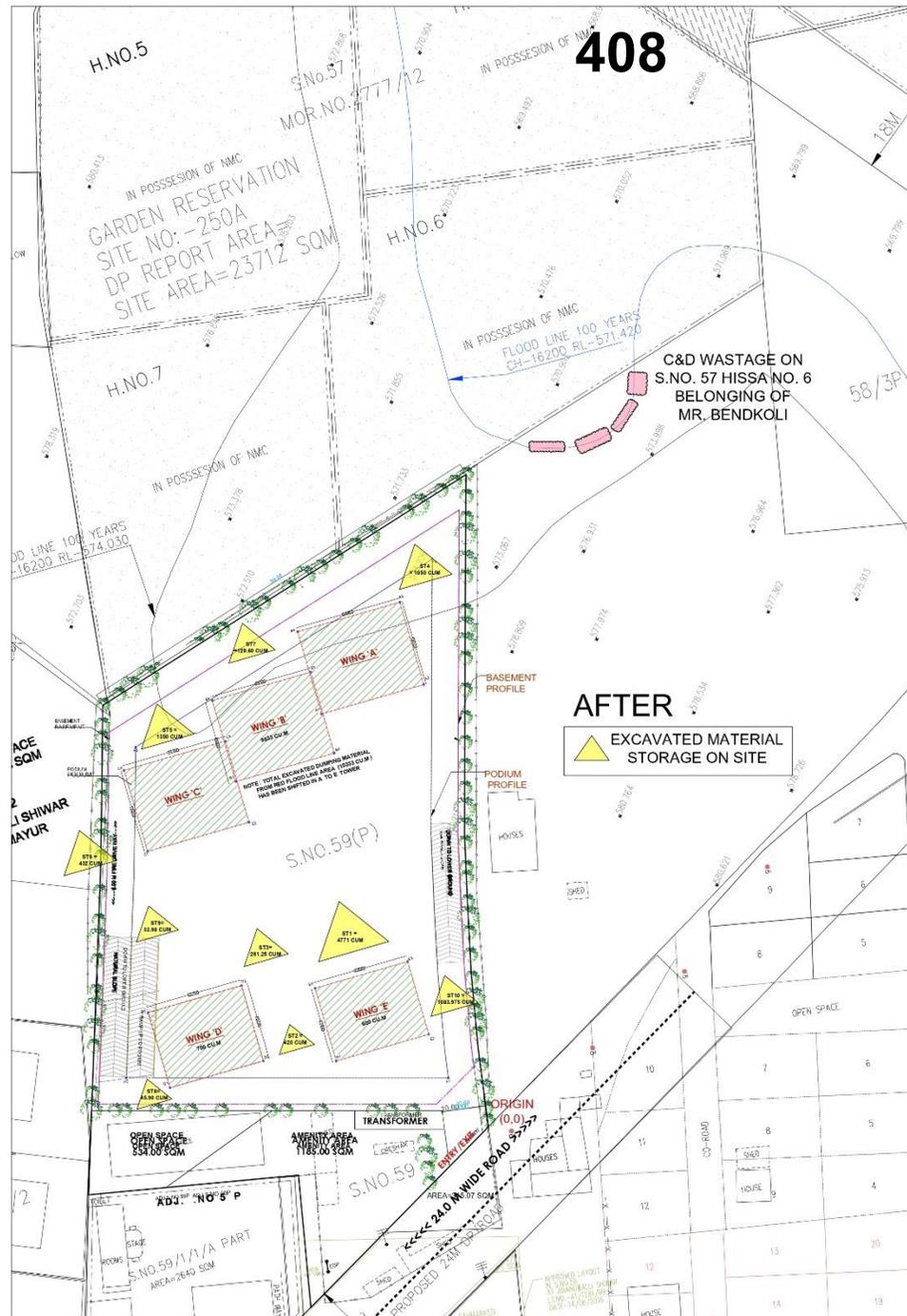
Vatamb
31/8/2023
क. लिपीक (ना. पश्चिम)
नगर नियोजन विभाग,
नाशिक महानगरपालिका, नाशिक

Palki
मे.हायलॅंड बिल्डर्स अँड डेव्हलपर्स

BEFORE



AFTER



AFTER

▲ EXCAVATED MATERIAL STORAGE ON SITE

